

cial Force personnel were also travelling. Since it was morning rush hour, two of the Railway Protection Special Force men were standing near the door of the compartment. The saree of one of the lady passengers got entangled with the shoulder badge of one of the Railway Protection Special Force personnel and as a result thereof the lady fell down. The passengers seated in the compartment started accusing the Railway Protection Special Force personnel and this resulted in exchange of hot words. On arrival of the train at Baruipara Station some more passengers and vendors rushed to the compartment and a tussle started between Railway Protection Special Force men and passengers. Finding the situation grave, the Railway Protection Special Force men opened fire in self defence and to protect their lives, arms and ammunition causing injuries to 4 persons including two ladies. The Railway Protection Special Force men then took shelter in their barracks near railway station in which 14 other Railway Protection Special Force men were already present. The mob followed them and started heavy brick bating. The temporary kitchen of the barrack as well as the 1st class waiting hall which was under the control of R.P.S.F. were set on fire. The mob also threw burning materials into the barracks through the windows. Finding their lives in danger, the Railway Protection Special Force personnel inside the barrack had to open fire again. The Superintendent of Police and District Magistrate, Hooghly reached spot with force and tackled the situation and took the Railway Protection Special Force personnel to Serampur as a measure of the personal safety. When the Railway Protection Special Force personnel were being taken away by the Police in their van, the mob which was about 5000 to 6000 pelted stong resulting in injuries to Superintendent of Police, Hooghly

and others. The Police had to fire tear gas shells to disperse the mob.

The Government Railway Police, Howrah, West Bengal have registered a case of Crime No. 73 dated 14-5-80 u/s 354|307 IPC against 4 Railway Protection Special Force personnel. These 4 Railway Protection Special Force personnel were arrested by the Government Railway Police. They have been placed under suspension and further investigation is in progress. Stern action will be taken against those found guilty. On a complaint launched by the Station Master, Baruiparm, Local Police Station, Serampur has registered a separate case No. 16 dated 14-5-80 u/s 147|426|323|337|IIC against the mob No arrests have so far been made.

National Rail Heads

3689. SHRI K. P. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Government of Orissa have urged the Railway Ministry to declare 244 blocks headquarters as national rail heads to facilitate transport fertiliser to the interior of the State;

(b) if so, whether Government have considered the matter; and

(c) if so, the decision in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No.

(b) No.

(c) Does not arise.

बुन्देलखण्ड क्षेत्र में नई रेल लाइन

3690. श्री प्रभु नारायण टण्डन : क्या रेल मंत्री यह बताने की कृपा करेंगे कि क्या मध्य प्रदेश और उत्तर प्रदेश के बुन्देलखण्ड क्षेत्र में नई रेल लाइन बिठाने के लिए कोई सर्वेक्षण किया गया है और क्या हातापत्ता (मध्य प्रदेश) रेल लाइन के लिए कोई सर्वेक्षण किया जायेगा ?

रेल मंत्रालय में उपमंत्री (श्री मल्लिकार्जुन) : बन्देलखण्ड क्षेत्र झांसी-मानिकपुर-कटनी, कटनी-बीना और बीना-झांसी रेलवे लाइनों द्वारा सेवित है। विगत 50 वर्षों के दौरान इस क्षेत्र में अनेक रेलवे लाइनों के बारे में सर्वेक्षण किये गये हैं लेकिन अर्थक्षम न पाये जाने के कारण इन लाइनों का निर्माण नहीं किया गया।

बहरहाल, दिसम्बर, 1978 में ललितपुर से सिंगरीली बरास्ता खजुराहो, सतना और रीवा 455 कि० मी० लम्बी एक नयी लाइन के लिए प्रारम्भिक इंजीनियरी-एवं-यातायात सर्वेक्षण का काम प्रारम्भ किया गया था और आशा है कि यह काम मार्च, 1981 तक पूरा कर लिया जायेगा।

National Highways in India

3691. SHRI GHUFRAN AZAM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of National Highways in India;

(b) the percentage of roads which are classed as National Highways;

(c) the measures proposed to provide two traffic lanes;

(d) whether there is a proposal to increase the amount allocated for National Highways; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) 57.

(b) 6 per cent

(c) subject to the availability of resources every effort is being made to provide two-lane carriageway on National Highways wherever justified by traffic requirements and with the completion of 'on-going works' sanctioned during the 4th and 5th Plan periods and in the 1st two years of the Five Year Plan 1978-83, a length of about 21,500 Kms. (roughly 73 per cent of the National Highways Net-work) is expected to have two-lane carriageway.

(d) and (e). There is a provision of Rs. 90 crores for National Highway original improvement works in the Budget Estimates 1980-81 and the question of increasing existing allocation can be considered only at the Revised Estimates 1980-81 stage depending upon the actual requirements of the States and availability of resources.

Increase in the Prices of Biochemic Salts

3692. SHRI PIUS TIRKEY: Will the Minister of HEALTH be pleased to state:

(a) whether the price of Bio-chemic salts is increasing rapidly;

(b) whether it is because the sugar of milk, a carrier base is imported;

(c) what efforts have already been made by Government to find a substitute of sugar of milk; and

(d) what control has been exercised by Government both on price and quality and how many companies have been brought to book during the last three years for marketing substandard stuff?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) and (b). No.

(c) Dr. Schussler who introduced 'The Twelve Tissue Remedies' has unambiguously stipulated the use of sugar of milk in preparation of 'The Twelve Tissue Remedies'. The question of finding a substitute, therefore, does not arise.

(d) Homoeopathic drugs including Bio-chemic remedies are exempt from the operation of the Drugs (Prices Control) Order, 1979. Regarding their quality control, replies received from most of the States/Union Territories have stated that no company was brought to book during the last three years.